

Open Court  
**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 11<sup>th</sup> day of June, 2021

**Original Application No. 330/00366/2021**  
(U/S 19, Administrative Tribunal Act, 1985)

Present:

**Hon'ble Mrs. Justice Vijay Lakshmi, Member- (Judicial)**  
**Hon'ble Mr. Devendra Chaudhry, Member-(Administrative)**

Rajender Kumar Yadav Alias Rajendra Yadav, Son of Hukum Singh, Resident of village and Post Office-Majhaul, Jabardastpur, District-Saharanpur.

.....Applicant

By Advocate: Shri Abhishek Yadav.

Versus

1. Union of India through its General Manager (G.M.) Northern Railway Baroda House New Delhi.
2. Divisional Manager Railway Northern Railway Ambala.
3. Assistant Divisional Manager Railway/.....Officer Northern Railway Ambala Division Ambala, Cant.

-----Respondents

By Advocate: Shri G.K. Tripathi.

**O R D E R**

**Deliverd by Hon'ble Mrs. Justice Vijay Lakshmi, Member-J :**

We have joined this Division Bench online through video conferencing.

2. Heard Shri Satish Sahu holding brief of Shri Abhishek Yadav, learned counsel for the applicant, who is present in

Court and Shri G.K. Tripathi, learned counsel for the respondents, who is present online.

3. At the very outset, learned counsel for the applicant submitted that the applicant will be satisfied at this stage if, the respondents are directed to decide his pending representation dated 29.08.2019 and its reminder dated 25.03.2021, by passing a reasoned and speaking order in a time bound manner after giving him an opportunity of hearing.

4. Learned counsel for the respondents has objected to this prayer by contending that the respondents have already decided the matter earlier. However, the applicant is not satisfied with the decision.

5. In view of the limited prayer made by learned counsel for the applicant and considering the fact that a representation dated 25.03.2021 is already pending consideration before the respondents, this Tribunal is of the view that no useful purpose will be served in keeping this matter pending.

6. Accordingly, the OA is disposed of finally at admission stage with direction to the respondents/competent authority amongst the respondents, to decide the representation dated 29.08.2019 followed by reminder dated 25.03.2021, by passing a reasoned and speaking order within a period of three months

from the date of receipt of certified copy of this order. It is further directed that before taking any decision an opportunity of personal hearing shall be given to the applicant by the respondents.

7. The order so passed, shall be communicated to the applicant without any delay.

8. It is made clear that we have not expressed any opinion on the merits of the case.

9. No order as to costs.

10. Hon'ble Shri Devendra Chaudhry, Member (Administrative) has consented to this order during video conferencing.

**(Devendra Chaudhry)  
Member(Administrative)**

**(Justice Vijay Lakshmi)  
Member(Judicial)**

**/Shakuntala/**